

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT WESTERN ZONAL BENCH, PUNE**

Rejoinder to the Affidavit-in-reply of Respondent No. 1

IN

Original Application No.- 30/2025 (WZ) of 2025

IN THE MATTER OF:

Vishal S. Rajemahadik

...(Applicant)

Versus

Maharashtra Pollution Control Board (MPCB) & Others.

...(Respondents)

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Date: 14/08/2025



Vishal Rajemahadik
(Applicant)

**BEFORE THE NATIONAL GREEN TRIBUNAL
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Original Application No.- 30/2025 (WZ) of 2025

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Vishal S. Rajemahadik

...(Applicant)

Versus

Maharashtra Pollution Control Board (MPCB) & Others.

...(Respondents)

**Rejoinder to the Affidavit-in-reply of Respondent No. 1,
Maharashtra Pollution Control Board, dated 24th of June 2025.**

The Applicant, Vishal S. Rajemahadik, residing at L/201, IJKL Society, Regal Heights, Sector-8, Behind Vasantnagari Ground, Achole, Nalasopara East, Palghar, Maharashtra – 401209, do hereby solemnly affirm and state as under:

1. That I am the Applicant in Original Application No. 30 of 2025 and am well acquainted with the facts and circumstances of the case. I am competent to swear this Rejoinder Affidavit to the Reply Statement filed by the 1st Respondent on 24th June 2025.
2. I have perused the Affidavit-in-reply filed by the 1st Respondent and now file this Rejoinder Affidavit in response thereto, reserving my right to file further affidavits if necessary.
3. I deny all averments in the Reply Statement of the 1st Respondent except those specifically admitted herein, and the 1st Respondent is put to strict proof of the rest.
4. I state that the present Original Application, OA No.- 30 of 2025, has been filed seeking reliefs in respect of deteriorating

air quality in the Vasai–Virar region due to operations of Ready-Mix Concrete (RMC) plants and stone crushing units, and for enforcement of environmental laws. The prayers in the Original Application, in brief, are:

- **Direct MPCB to constitute a Special Investigation Team (SIT)** to investigate RMC plants and stone crushing units in Vasai–Virar & Mira–Bhayander, ensuring compliance with pollution control norms.
- **Take action against non-compliant RMC plants** including penalties, suspension, or closure of persistent violators.
- **Mandate installation of Continuous Ambient Air Quality Monitoring Stations (CAAQMS)** by all RMC plants for PM10 and PM2.5, linked to MPCB’s central system.

PRELIMINARY SUBMISSIONS:

5. **In reply to para no. 4 of the Affidavit-in-Reply filed by Respondent No. 1**, it is submitted that while the Respondent has stated that commercial RMC plants have installed sensor-based CAAQMS, Annexure–1 to the said affidavit itself reveals that the RMC Plants at Sr. Nos. 23, 27, 28, 30, 32, 37, 42, 43, and 45 are *captive* RMC plants and not commercial units. It is further submitted that these captive RMC plants are not equipped with CPCB-approved Continuous Ambient Air Quality Monitoring Stations (CAAQMS) or any other pollution-measuring device. This omission is in clear violation of the environmental monitoring requirements necessary to assess and control particulate matter emissions from such operations. The absence of these devices undermines effective enforcement of pollution control norms and defeats the purpose of ensuring compliance with air quality standards in the region.
6. **In reply to the relevant portion of para 5 of the Affidavit-in-Reply**, it is submitted that while the Respondent Board has stated that warning notices dated 21/05/2025 were issued to all RMC plants for installation of CAAQMS with data connectivity to MPCB servers within 30 days (Annexure II), the CAAQMS referred to in the affidavit, even if installed in certain commercial RMC plants, are merely *sensor-based*

particulate measurement devices and are **not CPCB-approved technology**. Such devices have no statutory sanctity for regulatory compliance purposes. All commercial RMC plants, as per the Respondent's own admission, have installed only these non-CPCB-approved sensor-based systems, which cannot be treated as fulfilment of the mandated requirement of installing CPCB-approved CAAQMS for effective monitoring and control of particulate matter emissions.

Admitted Non-Compliance and Enforcement Failure

7. It is respectfully submitted that Respondent No. 1, Maharashtra Pollution Control Board (MPCB), has in its affidavit-in-reply effectively accepted that it has failed to address and prevent the pollution caused by RMC plants operating without valid consent. It stands admitted that several such units have been running illegally for many years in blatant violation of environmental norms. The FIR dated 25.04.2025, referred to in the record, clearly identifies 28 such illegal plants operating without the requisite consent and in non-compliance with statutory requirements. Despite this, as pointed out in para 18 of the OA, closure directions have been issued only to a few of these units, leaving the majority of violators to continue their operations unchecked, thereby causing persistent and aggravated environmental harm.
8. It is submitted that Respondent No. 1, Maharashtra Pollution Control Board, has not rebutted but in effect accepted the averments made in para 16 of the OA regarding the urgent need for enhanced air quality monitoring in Vasai-Virar and other regions of Maharashtra. It stands admitted that there is only one CAAQMS installed in the said region, and that too is situated far away from the primary sources of emissions, rendering it ineffective for accurate monitoring of ambient air quality in the impacted zone.
9. Further, as stated in para 15 of the OA, Section 2.2.1 of the applicable guidelines titled "*Distance from Nearby Emitters*" mandates that monitoring stations must be strategically located within the zone of influence of the emission sources they are intended to represent. The existing placement of the sole CAAQMS in the region is in clear disregard of these guidelines,

thereby defeating the very purpose of real-time monitoring and data accuracy for regulatory enforcement.

10. The averments, submissions, and prayers contained in Original Application No.-30 of 2025, which relate to similar issues of environmental non-compliance and regulatory inaction, may be read and treated as an integral part of this Rejoinder Affidavit. The same are relied upon for a complete and proper appreciation of the facts, circumstances, and grounds raised in the present proceedings.

VERIFICATION

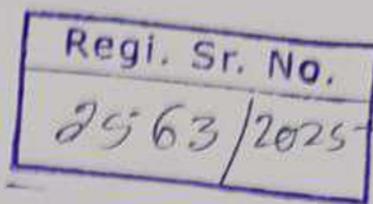
I, **Vishal S. Rajemahadik**, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false, and nothing material has been concealed therefrom.

Verified at **Nalasopara** on this **13th of August, 2025**.

Applicant



Vishal S. Rajemahadik



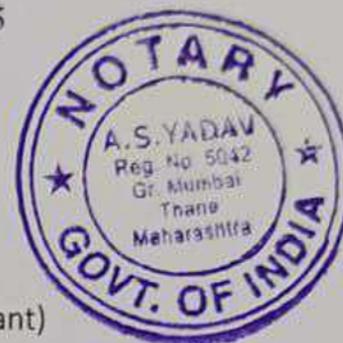
BEFORE THE NATIONAL GREEN TRIBUNAL
AT WESTERN ZONAL BENCH, PUNE

Original Application No.- 30/2025 (WZ) of 2025

IN THE MATTER OF:

Vishal S. Rajemahadik

....(Applicant)



Versus

Maharashtra Pollution Control Board (MPCB) & Others.

....(Respondents)

AFFIDAVIT IN SUPPORT OF REJOINER

I, **Vishal S. Rajemahadik**, Aadhar No. 7930 8217 5709, residing at L/201, IJKL Society, Regal Heights, Sector 8, Behind Vasantnagari Ground, Achole, Nalasopara East, Palghar, Maharashtra - 401209, do hereby solemnly affirm and declare as under:

1. That I am the **Applicant** in the present matter and well conversant with the facts and circumstances of the case.
2. I have filed the accompanying Rejoinder to the Affidavit in Reply dated 24-06-2025 by the Maharashtra Pollution Control Board in OA No. 30 of 2025, rebutting all paragraphs except those expressly accepted.
3. That the contents of the said Rejoinder-affidavit have been drafted under my instructions and are true and correct to the best of my knowledge and belief.
4. That I have not suppressed any material fact from this Hon'ble Tribunal, and the present application has been filed in the interest of justice and environmental protection.



- 5. That I have not filed any other similar application before any other court or tribunal regarding the same cause of action.
- 6. That I am swearing this affidavit to support the statements and averments made in the accompanying **Rejoinder**, which are true to my knowledge and based on official records.
- 7. That the annexures filed along with this application are true copies of their respective originals.

VERIFICATION

I, **Vishal S. Rajemahadik**, the deponent above named, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false, and nothing material has been concealed therefrom.

Verified at **Nalasopara** on this **13th** of **August, 2025**.

Vishal

DEPONENT
(Signature)

Vishal S. Rajemahadik

Vishal



Identified by:

Ashok Dubey
Advocate (High Court of Bombay)
Enrollment No.- **MAH / 1852 /2020**



BEFORE ME

made on
13.8.2025

AJEET S. YADAV
ADVOCATE & NOTARY
GOVT. OF INDIA



Regi. Sr. No.
0563 / 2025

किवरी

437

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम खबर अहवाल

(कलम बी एन एस एस १७३ च्या अंतर्गत)



1. **District (जिल्हा):** मिरा-भाईंदर, वसई-विरार **P.S.(ठाणे):** नायगाव
FIR No.(प्रथम खबर क्र.): 0287 **Year (वर्ष):** 2025
Date and Time of FIR (प्र. ख. दिनांक आणि वेळ): 07/06/2025 13:43

S.No. (अ.क्र.)	Acts (अधिनियम)	Sections (कलम)
1	भारतीय न्याय संहिता (बी एन एस), 2023	223
2	भारतीय न्याय संहिता (बी एन एस), 2023	270
3	भारतीय न्याय संहिता (बी एन एस), 2023	279
4	भारतीय न्याय संहिता (बी एन एस), 2023	3(5)

3. (a) **Occurrence of offence (गुन्ह्याची घटना):**

1. **Day(दिवस):** शुक्रवार **Date From (दिनांक पासून):** 25/04/2025
Time Period (कालावधी): **Date To (दिनांक पर्यंत):** 25/04/2025
Time From (वेळेपासून): 10:00 बजे
Time To (वेळेपर्यंत): 17:00 बजे

(b) **Information received at P.S. (माहिती मिळालेले पोलीस ठाणे):**

- Date (दिनांक):** 07/06/2025 **Time (वेळ):** 13:43 बजे

(c) **General Diary Reference (रोजनामचा संदर्भ):**

- Entry No. (नोंद क्र.):** 029
Date & Time (दिनांक आणि वेळ): 07/06/2025 13:43 बजे

4. **Type of Information (माहितीचा प्रकार):** लेखी

5. **Place of Occurrence (घटनास्थळ):**

- 1.(a) **Direction and distance from P.S.(पोलीस ठाण्यापासून दिशा व अंतर):**
पूर्व, 6 किमी **Beat No. (बिट क्र.):**

- (b) **Address (पत्ता):** सजा ससुनवघर व मालजीपाडा, या दोन्ही गावी, नायगाव पुरव

(c) **In case, outside the limit of this Police Station, then**

(या पोलीस ठाण्याच्या हद्दीबाहेर असल्यास):

Name of P.S.(पोलीस ठाण्याचे नाव):

District(State) (जिल्हा(राज्य)):

True Copy

Vishal Rajemahadik
(Applicant)

6. Complainant / Informant (तक्रारदार/माहिती देणारा):(a) **Name (नाव):** सुशील त्रिंबकराव मोराळे(b) **Father's/Husband's Name (वडील / पती चे नाव) :**(c) **Date/Year of Birth (जन्म तारीख/वर्ष):** 1981(d) **Nationality (राष्ट्रीयत्व):** भारत(e) **UID No. (यु.आय.डी. क्र.):**(f) **Passport No. (पारपत्र क्र.):****Date of Issue (दिल्याची तारीख):****Place of Issue (दिल्याचे ठिकाण):**(g) **ID details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) ओळखपत्र विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पॅन कार्ड)**

S.No. (अ.क्र.)	ID Type (ओळखपत्राचा प्रकार)	ID Number (ओळखपत्राचा क्रमांक)
1		

(h) Address (पत्ता):

S.No. (अ.क्र.)	Address Type (पत्त्याचा प्रकार)	Address (पत्ता)
1	वर्तमान पता	रुम नं15/302 पुनम गार्डन,मिरारोड पुर्व ताजिठाणे,नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय,महाराष्ट्र,भारत
2	स्थायी पता	रुम नं15/302 पुनम गार्डन,मिरारोड पुर्व ताजिठाणे,नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय,महाराष्ट्र,भारत

(i) Occupation (व्यवसाय):**(j) Phone number (फोन नं.):****Mobile (मोबाइल नं.):** 91-9850825555**7. Details of known/suspected/unknown accused with full particulars (माहीत असलेल्या /संशयीत/अनोळखी आरोपीचा संपूर्ण पत्ता):**

S.No. (अ.क्र.)	Name (नाव)	Alias (उर्फनाव)	Relative's Name (नातेवाईकाचे नाव)	Present Address (वर्तमान पता)
1	फुजेल सिददीकी			1. ससुनवघर,नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय,महाराष्ट्र,भारत
2	विशाल कलसरिया			1. ससुनवघर ,नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय,महाराष्ट्र,भारत
3	महेश पटेल			1. ससुनवघर ,नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस

				आयुक्तालय, महाराष्ट्र, भारत
4	गंगाराम पटेल			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
5	विनोद यादव			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
6	राकेश यादव			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
7	मधुभाई दुधाट			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
8	राकेश लाथा			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
9	हातीम हुसेन साखीरवाला			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
10	सुरेश जोशी			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
11	श्रेयस दवे			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
12	किरण शहा			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
13	प्रल्हाद छेडा			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
14	संजय बोरारवट			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
15	शेरासिंग राठोड			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
16	वसंत पुरोहीत			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
17	नवज्योतसिंग राठोड			1. ससुनवघर, नायगाव, मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत

18	हरीष व्यास			1. ससुनवघर , नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
19	अरुण मोहकर			1. ससुनवघर , नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
20	दिनेशचंद आर अग्रवाल			1. मालजीपाडा , नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
21	कल्पेश शहा			1. मालजीपाडा, नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
22	रतनसिंह राठोड			1. मालजीपाडा, नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
23	गगाराम चौधरी			1. मालजीपाडा , नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
24	पियुष मेहता			1. मालजीपाडा , नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
25	विजय डी. चव्हाण			1. मालजीपाडा, नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
26	सुरेश देवांशी			1. मालजीपाडा , नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
27	प्रज्वल पाटील			1. मालजीपाडा, नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत
28	इतर आर.एम.सी प्लॉट धारक व डांबर प्लॉट धारक			1. माहीत नाही, नायगाव ,मिरा-भाईदर, वसई-विरार पोलीस आयुक्तालय, महाराष्ट्र, भारत

8. Reasons for delay in reporting by the complainant/informant (तक्रारदार/माहिती देणा-याकडून तक्रार करण्यातील विलंबाची कारणे):

9. Particulars of properties of interest (संबंधीत मालमत्तेचा तपशील):

S.No. (अ.क्र.)	Property Category (मालमत्ता वर्ग)	Property Type (मालमत्ता प्रकार)	Description (वर्णन)	Value(In Rs/-) (मुल्य (रू.
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10 Total value of property (In Rs/-)

(चोरीस गेलेल्या मालमत्तेचे एकूण मुल्य (रु. मध्ये)):

11. Inquest Report / U.D. case No., if any

(इन्क्वेस्ट अहवाल/ अकस्मात मृत्यू प्रकरण क्र., जर असल्यास):

S.No. (अ.क्र.)	UIDB Number (यु.आय.डी.बी.क्र.)
-------------------	-----------------------------------

12. First Information contents (प्रथम खबर हकीकत):

जबाब

दिनांक.07/06/2025

मी सुशील त्रिंबकराव मोराले, वय-44 वर्ष, व्यवसाय- नोकरी (ग्राम महसुल अधिकारी सजा-ससुनवघर) रा- रुम नं.15/302 पुनम गार्डन मिरारोड पुर्व ता.जि.ठाणे मो.नं.9850825555 समक्ष पोलीस ठाणे हजर राहून सरकारतर्फे फिर्याद देतो की,

माझे राहते घर वरील ठिकाणी असून तेथे मी माझे कुटुंबासह राहतो, मी सन 2014 पासून महसुल विभागात ग्राम महसुल अधिकारी म्हणून कार्यरत आहे, मी सन 2023 पासून सजा-ससुनवघर येथे ग्राम महसुल अधिकारी म्हणून काम पाहतो.

मा.तहसिलदार वसई यांचकडे मौजे ससुनवघर मालजीपाडा हददीतील आरएमसी प्लांटमुळे प्रदुषण होत असल्याबाबतचा तक्रारी अर्ज प्राप्त झाल्याने सदर बाबत सदर ठिकाणी जावून सर्व आर एम सी प्लांटची तपासणी करून अवैधरित्या आढळून आलेल्या सर्व आर एम सी प्लांट धारका विरुद्ध गुन्हा दाखल करणेकरीता व केलेल्या कार्यवाहीबाबतचा अहवाल सादर करणेस मा.तहसिलदार तथा कार्यकारी दंडाधिकारी वसई यांचे कार्यालयाकडील आदेश क्र/मशा/कक्ष-1/टे-गौ.ख/आरएमसी प्ला/एसआर 50/2025 दिनांक 22/04/2025 रोजी मा.तहसिलदार वसई यांनी आम्हाला लेखी आदेशीत केल्याने, मी सोबत अरुण मुर्तडक मंडल अधिकारी कामण व दोन पंच असे 25/04/2025 रोजी गाव मौजे ससुनवघर व मालजीपाडा गावचे हददीतील आर.एम.सी प्लांट व डांबर प्लांट ची तपासणी करणेकरीता गेलो, तेथे गेल्यावर आर.एम.सी.प्लांटची तपासणी केली त्यांची नावे पुढीलप्रमाणे

अ.क्र

गावाचे नाव

सर्व्हे नं/ हि.नं.

क्षेत्र

प्लांटचे नाव

प्लांटधाकराचे नाव

1

ससुनवघर

115

117.40 चौ.मी

वन आर.एम.सी प्लांट प्रा.लि.

फुजेल सिददीकी

2

ससुनवघर

115

117.40 चौ.मी

ओ.जे.व्ही.एम.इन्फ्रा प्रोजेक्ट

विशाल कलसरिया

3

ससुनवघर

113/1

10.60 चौ.मी

एक्सलेंट रेडीमिक्स
 एल.एल.बी
 महेश पटेल व गंगाराम पटेल
 4
 ससुनवघर
 113/7
 56.80 चौ.मी
 एच.के.इन्फ्रा
 विनोद यादव व राकेश यादव
 5
 ससुनवघर
 113/6
 31.10 चौ.मी
 स्कायटेक इन्फ्रा एल एल बी
 मधुभाई दुधाट
 6
 ससुनवघर
 113/3
 45.50 चौ.मी
 एच के इन्फ्रा आर एम सी
 राकेश लाथा
 7
 ससुनवघर
 113/3/1
 45.50 चौ.मी
 ओएसिस इन्फ्रा आर.एम.सी
 हातीम हुसेन साखीरवाला
 8
 ससुनवघर
 108/1/2
 102.40 चौ.मी
 ओएसिस इन्फ्रा आर.एम.सी
 हातीम हुसेन साखीरवाला
 9
 ससुनवघर
 108/1/1
 01.08.30 हे.आर
 एच.के.इन्फ्राटेक आर एम सी
 सुरेश जोशी
 10
 ससुनवघर
 110/1
 01.89.20 हे.आर
 एस.डी.के इन्फ्रा मार्केट प्रा.लि.
 श्रेयस दवे
 11
 ससुनवघर

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत अन्वेषण फॉर्म - १)

106

46.00 चौ.मी
लैंडमार्क आर.एम.सी
किरण शहा

12

ससुनवघर
106

46.00 चौ.मी
रमेश अँड असोसिएट (डांबर प्लांट)
प्रल्हाद छेडा

13

ससुनवघर

105/4

106/3

16.505 चौ.मी

40.00 चौ.मी
बुकोंन रेडीमिक्स

एल एल पी

संजय बोरावट

14

ससुनवघर

104

90.30 चौ.मी

राठोड भाग्यजित अँड कंपनी

शेरासिंग राठोड

15

ससुनवघर

100/3

1.25.0 हे.आर

शिवकृपा रेडीमिक्स एल.एल.पी

वसंत पुरोहीत

16

ससुनवघर

194/अ

0.83.0 हे.आर

नाहार रेडीमिक्स आर एम सी

नवज्योतसिंग राठोड

17

ससुनवघर

18/1

90.60 चौ.मी

स्कायमिक्स आर एमसी

हरीष व्यास

18

ससुनवघर

158/5

33.60 चौ.मी

अमेय कॉन्क्रीट प्रा.लि
अरुण मोहकर
19
मालजीपाडा
38
2.62.0 हे.आर
वन टिम आर.एम.सी
दिनेशचंद आर अग्रवाल
20
मालजीपाडा
45/5
13.40 चौ.मी
सरदार कॉन्क्रीट मिक्सर प्लांट
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21
मालजीपाडा
39/2/3
23.30 चौ.मी
ए.ए.एन्फ्रा प्रा.ली
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22
मालजीपाडा
52/10
28.80 चौ.मी
आर.एम.सी इन्फ्रा प्रोजेक्ट
रतनसिंह राठोड
23
मालजीपाडा
52/10
28.80 चौ.मी
आर.एम.सी इन्फ्रा प्रोजेक्ट (डांबर प्लांट)
रतनसिंह राठोड
24
मालजीपाडा
50/1
45/1
71.60 चौ.मी
80.90 चौ.मी
स्कायलॅंड आर.एम.सी प्लांट
गंगाराम चौधरी
25
मालजीपाडा
50/1
71.60 चौ.मी
एम.ई इन्फ्रा प्रोजेक्ट प्रा.ली
पियुष मेहता
26

मालजीपाडा
43/3
0.58.70 हे.आर
सुपर रेडीमीक्स आर.एम.सी एल.एल.पी
विजय डी. चव्हाण
27
मालजीपाडा
52/4
48.50 चौ.मी
सुपर रेडीमीक्स आर.एम.सी बील्डकॉन
सुरेश देवांशी
28
मालजीपाडा
52/4
48.50 चौ.मी
जिजाउ कन्स्ट्रक्शन रोड बिल्डर प्रा.ली
प्रज्वल पाटील

असे दिनांक 25/04/2025 रोजी सकाळी 10.00 ते सायंकाळी 05.00 वा.चे मुदतीत तपासणी केली असता वरील प्रमाणे सजा ससुनवघर व मालजीपाडा या दोन्ही गावी आर.एम.सी मिक्सर प्लांट व डांबर प्लांट असल्याचे आढळून आलेले आहेत. सदर आर.एम.सी प्लांट व डांबर प्लांट बाबत तपासणी केली असता त्यांचेकडे कुठलेही परवाने पहावयास मिळालेले नाहीत किंवा तसे आर.एम.सी प्लांट धारकांनी सदरचे परवाने आम्हाला दाखविले नाहीत, तसेच सदर आर.एम.सी प्लांट व डांबर प्लांट यांनी शासनाची कोणतीही परवानगी न घेता शासनाचे आदेशाचे उल्लंघन करून सदर आर.एम.सी प्लांट मधुन निघणारी धुळ, ध्वनी यामुळे प्रदुषण होवुन परीसरात राहणारे नागरीकांना त्रास देवुन सार्वजजिक उपद्रव करुन, सदर आर.एम.सी. प्लांट व डांबर प्लांट यांनी त्यांचे प्लांट मधुन निघणारे दुषीत पाणी हे सार्वजजिक स्त्रोतात सोडल्याने सार्वजजिक झऱ्यांचे व जलाशयाचे पाणी सर्वसामान्य पणे ज्याच्यासाठी वापरण्यात येते त्या कारणांकारीता त्याची योग्यता कमी होईल अशाप्रकारे दुषीत केले म्हणुन माझी सरकारचे तर्फे वरील 01 ते 28 व इतर आर.एम.सी प्लांट धारक व डांबर प्लांट धारक यांचे विरोधात कायदेशीर तक्रार आहे.

माझा वरील जबाब संगणकावर मराठी भाषेत टंकलिखित केला असुन तो माझे सांगणेप्रमाणे खरा व बरोबर आहे.
समक्ष हे लिहुन दिले

पोलीस ठाणे अंमलदार
नायगाव पोलीस ठाणे
दाखल अधिकारी- पोउपनिरी/ सपकाळ
तपासी अधिकारी- पोउपनिरी/ करे

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (केलेली कारवाई: बाब क्र.२ मध्ये नमूद केलेल्या कलमान्वये वरील अहवालावरून अपराध घडल्याचे.)

(1) Registered the case and took up the investigation: (प्रकरण नोंदविले आणि तपासाचे काम हाती घेतले):

or (किंवा)

(2) Directed (Name of I.O.) (तपास अधिका-याचे नाव):

Anil manikaro kare

Rank (पद): SI (Sub-Inspector)

No.(क्र.): DGPAMKM8405

to take up the investigation (ला तपास करण्याचे अधिकार दिले) or (किंवा)

(3) Refused investigation due to (ज्या कारणामुळे तपास करण्यास नकार दिला):

or (ज्या कारणामुळे तपास करण्यास नकार दिला)

(4) Transferred to P.S.

(गुन्हा दुसरीकडे पाठविला असल्यास त्या पोलीस ठाण्याचे नाव):

District (जिल्हा):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (प्रथम खबर तक्रारदाराला/खबरीला वाचून दाखविली, बरोबर नोंदविली असल्याचे त्याने मान्य केले आणि तक्रारदाराला/खबरीला खबरीची प्रत मोफत दिली.)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.

(तक्रारदाराची/खबर देणा-याची सही/अंगठा):

15. Date and time of dispatch to the court (न्यायालयात पाठवल्याची तारीख व वेळ):

Signature of Officer in charge, Police Station

(ठाणे प्रभारी अधिका-याची स्वाक्षरी)

Name (नाव): vijay vishanu kadam

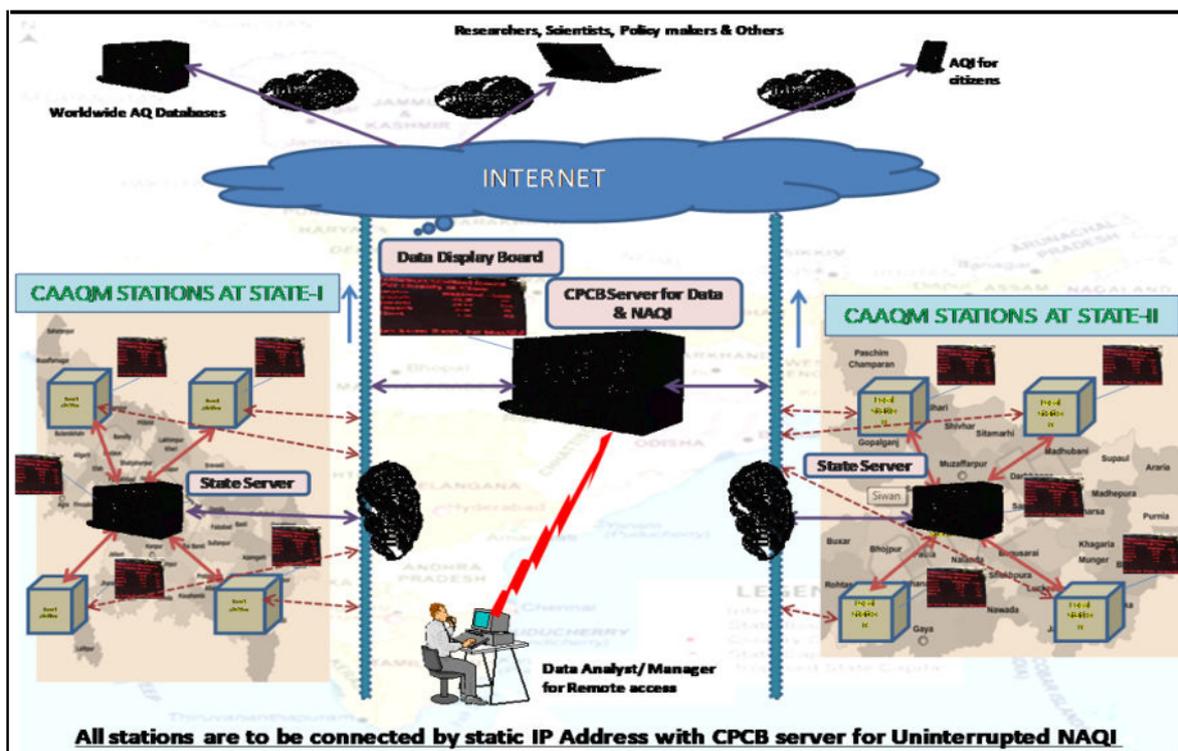
Rank(पद): I (Inspector)

No.(सं.): pi

True Copy

Vishal Rajemahadik
(Applicant)

TECHNICAL SPECIFICATIONS FOR CONTINUOUS AMBIENT AIR QUALITY MONITORING (CAAQM) STATION(REAL TIME)



True Copy

Vishal Rajemahadik
Vishal Rajemahadik
(Applicant)

Central Pollution Control Board
East Arjun Nagar, Shahdara
Delhi - 110032.

(July, 2019)

6. CONTINUOUS AMBIENT AIR QUALITY MONITORING ANALYSERS (PARTICULATES)

6.1 CONTINUOUS PM₁₀ MONITORING ANALYSER (β-RAY ATTENUATION)

Based on the principle of β-ray attenuation, particulate sampled through the instrument and collected on fiberglass filter tape. Before and after sampling, β-ray radiation is measured by scintillation / G.M. counter. An internal microprocessor handles all sequences and automatically calculates the concentration of PM₁₀.

01.	Principle	:	β-ray attenuation
02.	Particle Size Cut Off	:	0 - 10 Microns
03.	Measuring Range	:	0 - 1000 μg/m ³
04.	Resolution	:	1% of the measurement range
05.	Lower Detection Limit	:	< 4.8μg/m ³ (1 hour)
06.	Detector	:	Plastic Scintillator / GM Counter / Silicon-Semiconductor base
07.	Air Flow Rate	:	16.7 Liters / minute
08.	Filter Material	:	Glass Fiber Filter
09.	Display	:	LED / LCD
10.	Sampling Head	:	Dynamic heated sampling line with proper outer insulation for measurement of PM ₁₀ , with adjustable temperature 20 – 70 °C
11.	Calibration	:	Reference membrane facility should be provided for calibration of analyzer.
12.	Compatibility	:	Analyzer should be compatible with protocols of DAS system to be used in station.
13.	Analog Output	:	0 – 1 V, 0 – 10 V, 2 – 20 mA / 4 – 20 mA
14.	Digital Output	:	Multi drop RS 232 port USB port /TCP/IP /Ethernet
15.	Roll Length	:	Minimum 20 meters
16.	Measurement cycle time	:	1 hour
17.	Approval	:	USEPA/TUV approved Analyzer

6.2 CONTINUOUS PM_{2.5} MONITORING ANALYSER (β-RAY ATTENUATION)

Based on the principle of β-ray attenuation, particulate sampled through the instrument and collected on fiberglass filter tape. Before and after, sampling β-ray radiation is measured by scintillation / G.M. counter. An internal microprocessor handles all sequences and automatically calculates the concentration of PM_{2.5}.

01.	Principle	:	β-ray attenuation
02.	Particle Size Cut Off	:	0 – 2.5 Microns
03.	Measuring Range	:	0 – 1000 μg/m ³
04.	Resolution	:	1% of the measurement range
05.	Lower Detection Limit	:	< 4.8 μg/m ³ (1 hour)
06.	Detector	:	Plastic Scintillator / GM Counter / Silicon-Semiconductor base
07.	Air Flow Rate	:	16.7 Liters / minute
08.	Filter Material	:	Glass Fiber Filter
09.	Display	:	LED / LCD
10.	Sampling Head	:	Dynamic heated sampling line with proper outer insulation for measurement of PM _{2.5} with adjustable temperature 20 – 70 °C

11.	Calibration	:	Reference membrane facility should be provided for multipoint calibration of analyzer.
12.	Compatibility	:	Analyzer should be compatible with protocols of DAS system to be used in station.
13.	Roll Length	:	Minimum 20 meters
14.	Analog Output	:	0 – 1 V, 0 – 10 V, 2 – 20 mA / 4 – 20 mA
15.	Digital Output	:	Multi drop RS 232 port ,USB port /TCP/IP ,Ethernet
16.	Measurement Cycle Time	:	1 hour
17.	Approval	:	USEPA/TUV approved Analyzer

Note: A distance of around 1.5 meter should be maintained between two sampling heads of PM_{2.5} and PM₁₀samplers.

7. MULTICALIBRATOR

Calibration system should provide for the calibration of the ambient air quality monitoring analysers (Gas).

7.1 MULTI POINT GAS CALIBRATION SYSTEM:

1. The Gas Calibration System should be capable to do the following:
 - (i) Multipoint calibration using automatic dilution system for the calibration of SO₂, NO, CO, NH₃ and BTEX analyser.
 - (ii) Auto calibration (user selectable).
 - (iii) Generate zero air of 99.9% purity (High Performance Zero Air Generator to be provided).
 - (iv) Having facility for O₃ Generator for stable and repeatability calibration.
 - (v) Gas Phase Titration (GPT) with O₃ generator having 100% converter efficiency for conversion of NO to NO₂.
 - (vi) Calibration using permeation tubes for which at least two chambers based Permeation system has to be provided.
 - (vii) The Permeation System should be capable to accept permeation tubes up to 6 cm in length and 2cm in diameter with user selectable temperature setting of 40 °C and 50 °C.
2. System should be 19" rack mountable.
3. System should be DAS compatible for remote calibration from Central Server.
4. The system should also have facility for multipoint calibration of Ozone analyzer.

7.2 METEOROLOGICAL, FLOW AND ELECTRONICS CALIBRATION

The supplier should provide calibration devices or calibration check devices for all the meteorological parameters namely temperature, wind speed, wind direction, relative humidity, solar radiation, rain fall as per the specifications of the manufacturers.

8. METEOROLOGICAL SYSTEM

- 8.1** The meteorological instrumentation should be interfaced directly with the Data Acquisition System after passing through a lightning protection isolator. A telescopic 10 meters tower should be erected for mounting sensors. The relative humidity and solar radiation sensors should be mounted on the tower. The specifications are as follows:

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313 of 2024 (PB)

In the matter of

V. Srikanth

...Applicant

Versus

State of Andhra Pradesh & Ors.

...Respondent(s)

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Filed by: Adv. Soni Singh

On behalf of Central Pollution Control Board

A-14, Nizamuddin East, New Delhi – 110013, E: vga@vgalegal.com

Place: Delhi

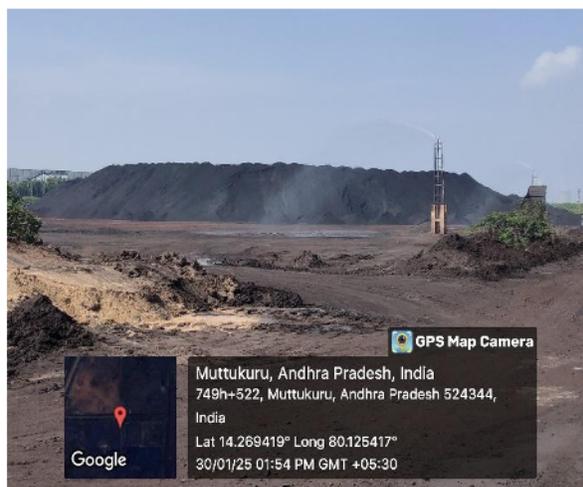
Date: 25.02.2025

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Vishal Rajemahadik
(Applicant)

**BEFORE
THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO. 1313 OF 2024 (PB) (V. SRIKANTH VS. STATE OF ANDHRA PRADESH & ORS.) SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI



February 2025

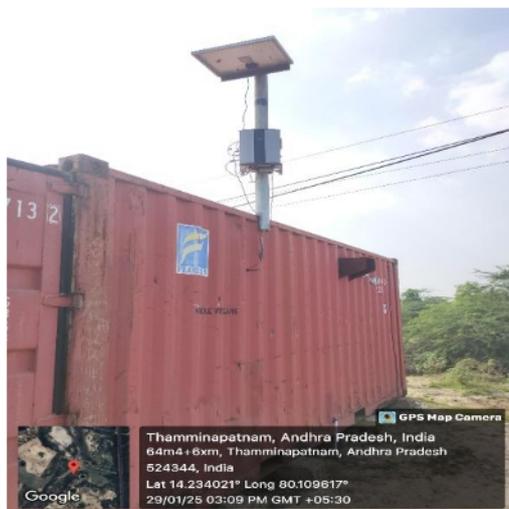


Truck tyre wash facility

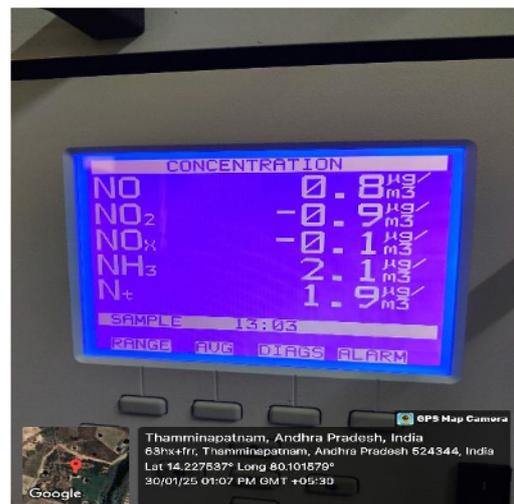


Damaged wind shields towards Krishnapatnam village

- l. The unit has 3 No. of CAAQM stations to measure the parameters PM_{2.5}, PM₁₀, SO₂, NO, NO₂, CO located at CVR Amenities Complex, Thamminapatnam Village and Krishnapatnam Village and connected to the Andhra Pradesh Pollution Control Board (APPCB) website. Recently, port has installed 2 new CAAQM stations to monitor PM_{2.5} and PM₁₀. However, the newly installed sensor based CAAQM instruments are not in line with conventional CAAQM instruments and do not comply with CPCB-approved technology and need to be replaced.
- m. During inspection, committee observed that CAAQM station are not working properly as CAAQM station located at Thamminapatnam village was showing negative values of NO₂ and NO_x. The analysis of data also shows that on many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM stations.



Newly installed CAAQM Station



CAAQM Station at Thamminapatnam Village

except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.

- APPCB has issued directions dated 14.12.2023 to M/s. AKPL for timely compliance. The major non-compliances observed are non-submission of time bound action plan for mechanization of south berths and non-installation of fixed dust separation systems (MDSS) at South berth, which is currently under progress. In addition, the unit has not submitted action plan to treat the sewage generated from Nellore Municipal Corporation to utilize for dust suppression system in the port, as stipulated in the directions dated 14.12.2023.
- The various shortcomings observed by the Joint Committee during Inspection are as follows:
 - i. Deposition of significant amount of coal dust on roads and surrounding trees in the port premises
 - ii. Ineffective tractor-mounted sweeping machines
 - iii. Damaged wind shields in the coal storage yard
 - iv. As per the earlier committee recommendation, additional CAAQM stations are required to be installed to take swift measures in case of increase in PM levels. M/s AKPL installed 2 new sensor based CAAQM stations which are not in line with conventional CAAQM instruments.
 - v. Improper calibration and maintenance of the already existing 3 CAAQM stations
 - vi. Poor housekeeping in the coal handling berth areas
- The Joint Committee visited the residence of the complainant Shri V. Srikanth, and interacted with him regarding the grievances made in the letter dated 11.07.2024. The complainant informed that he had not made the complaint and signature on the letter dated 11.07.2024 doesn't belong to him. Shri V. Srikanth has also submitted a written representation.
- The Joint Committee noted that, earlier a similar complaint was made by Shri. Bonigi Rangaiah. Hon'ble NGT Principle Bench registered the matter as O.A. No. 759/2023 (PB) and constituted a Joint Committee vide Order dated 22.01.2024. As per the report submitted by the then Joint Committee, it is observed that Shri. Bonigi Rangaiah appeared before the Joint Committee along with an associate Sri Vedicherla Srikanth,

i.e., the complainant in the present case. Shri. Bonigi Rangaiah informed that he was unaware of the contents of the complaint and he withdrew the complaint unconditionally stating that the port has taken measures of the directions issued by the APPCB.

11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

- (i) To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.
- (ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.
- (iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.
- (iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.
- (v) To take steps to provide adequate display boards marking mangrove preservation/conservation.
- (vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.
- (vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.
- (viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.

- (ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.
- (x) To ensure that water supplied through tankers by private suppliers is from authorized sources.
- (xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.
- (xii) To improve the housekeeping in the coal handling berth areas.

By considering the above facts and observations of the joint committee, the Hon'ble Tribunal may pass appropriate orders(s)/ direction(s) as deemed fit.

ch. P Murali Krishna

Dr. Murali Krishna Chimata
Scientist-E, MoEF&CC Sub Office,
Vijayawada.

K. Venkata Reddy

Sh. K. Venkata Reddy
Spl Deputy Collector,
Revenue Department, SPSR Nellore
District.

Nawrooh Ashok

Sh. N Ashok Kumar
EE, Regional Office, Nellore,
APPCB.

H. D. Varalaxmi

H. D. Varalaxmi
Regional Director,
CPCB, Chennai.

True Copy

Vishal Rajemahadik

Vishal Rajemahadik
(Applicant)